

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3041(H)**  
**TO BE ANSWERED ON 31<sup>st</sup> DECEMBER, 2018**

**IMPOSITION OF HIGH CUSTOM DUTY ON STEEL AND ALUMINIUM PRODUCTS**

3041(H). SHRI CHHEDI PASWAN:

Will the Minister of **COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री)** be pleased to state:

- (a) whether the Government has opposed the move of imposition of high custom duty on certain steel and aluminium products by the United States;
- (b) if so, the details thereof;
- (c) whether the Government has raised this issue at the World Trade Organisation; and
- (d) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

- (a) Yes, Madam.
- (b) United States (US) has imposed global tariff of 25% and 10% in March, 2018 on certain steel and aluminium products, respectively, under Section 232 of US Trade Expansion Act of 1962. India took up this issue at WTO as India considers these additional duties to be non-compliant with World Trade Organisation (WTO) provisions.
- (c) Yes, Madam.
- (d) Firstly, India has retaliated against the US by imposing additional customs duties on 29 items originating from the US under the provisions of WTO Safeguard Agreement. Secondly, India has also challenged these measures as inconsistent at the WTO level and asked US to bring these measures to be consistent with WTO provisions. A dispute settlement panel has been established by DSB on 4<sup>th</sup> December, 2018 to adjudicate in the dispute.

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